

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 20/AM15
HELD ON 13.08.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 20/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 13.08.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT
- 3) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 19/AM15 held on 06.08.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:27.08.2014
Decision: A D/L No. 46011/111/2013-PC.II dated 12.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.06.2014 giving 15 days time for submission of information. In response to that the firm vide e-mail dated 10.07.2014 has requested to grant them time upto first week of August 2014. The Committee considered the request of firm in the previous Meeting and decided to grant them time up 13.08.2014. Reply awaited from the firm.			


 राम चरण मीणा/R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:10.09.2014
Decision: A D/L No. 46011/85/2013-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:10.09.2014
Decision: The matter has been discussed in the Meeting and it was noted that we have received different No Objection Certificate (NOC) from Ministry of Environment & Forest (MOEF) for different Plant and different quantity with different validity. It has been observed from the column 23 of every Advance Authorizations in which they have furnished the name of following five Plants for use of raw materials as under: (i) Bharuch Ankleshwar, Gujarat (ii) Kovai Main Rd, Perundurai, Tamilnadu (iii) Chincholi Solapur, Maharashtra (iv) Bharuch Panoli, Gujrat (v) Akkalkot Road, Solapur, Maharashtra It is not specific how much raw material will be used in each Plant for manufacturing of export product. For instance MOEF vide their OM No. 23-93/2014-HSMD dated 11.06.2014 has permitted 7000 MT of Used and Cut Non-Radial Tyres / Tubes Scrap for Ankleshwar Plant, Dist. Bharuch for manufacturing of Reclaimed Rubber with the validity upto 19.01.2015. The firm might have been using raw material in Ankleshwar Plant under various Advance Authorizations. Similarly MOEF has given NOC for other Plants, that is, 7000 MT for Solpaur Plant, Distt. Solapur (Chincholi) valid upto 31.12.2014, 4000 MT for Solpaur Plant, Distt. Solapur (Akkalkot Road) valid upto 30.04.2016 and 6000 MT for Panoli Plant valid upto 27.10.2018. Hence, in every Advance Authorizations firm has to indicate how much quantity of raw material they are using in different plants so as to ensure compliance of MOEF instructions. On the advice of representative of Administrative Ministry, it was decided that the quantity of raw-material to be used Plant-wise in every application has got to be given so that quantity approved by MOEF Plant-wise could be monitored. Hence, the Committee decided to request the firm to furnish the above information.			

4	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:27.08.2014
Decision: A D/L No. 46011/24/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 24.07.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

5	Case No.:15/41/87- ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:10.09.2014
Decision: A D/L No. 46011/85/2013-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

6	Case No.:16/41/87- ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:10.09.2014
Decision: A D/L No. 46011/85/2013-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

7	Case No.:45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:27.08.2014
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.07.2014. Comments awaited from D/o C&PC.				

8	Case No.: 2/50/87-ALC1/2013	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date: 0310765120 08.01.2014	Defer Date: 27.08.2014
	Decision: A D/L No. 46011/3/2013-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. However, Technical Representative of D/o C&PC present in the previous Meeting informed that the firm had directly submit its reply to them. Comments awaited from D/o C&PC.			

9	Case No.: 13/50/87-ALC1/2013	Party Name: SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date: 20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date: 3410038970 08.01.2014	Defer Date: 27.08.2014
	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.: 14/50/87-ALC1/2013	Party Name: SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date: 20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date: 3410038972 08.01.2014	Defer Date: 27.08.2014
	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.: 15/50/87-ALC1/2013	Party Name: SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date: 20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date: 3410038971 08.01.2014	Defer Date: 27.08.2014
	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

12	Case No.:2/45/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00394/AM14/	RLA File :31/83/040/00198/AM14/	Lic.No/Date:3110062306 27.01.2014	Defer Date:27.08.2014
Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

13	Case No.:19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date:27.08.2014
Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.				

14	Case No.:4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:27.08.2014
Decision: A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

15	Case No.:10/1/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date:0410155775 03.03.2014	Defer Date:27.08.2014
Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.				

16	Case No.: 22/50/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00501/AM14/	RLA File :31/83/040/00234/AM14/	Lic.No/Date:3110062929 04.03.2014	Defer Date:27.08.2014
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

17	Case No.: 3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:20/87- ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014	Defer Date:27.08.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

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Case No.:6/7/87-ALC1/2014	Party Name:MIL INDUSTRIES LTD	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Approved												
HQ File :01/87/050/00025/AM15/	RLA File :04/24/040/00292/AM14/	Lic.No/Date:0410156539 25.03.2014													
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/172/2014/TSW dated 06.08.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>1. Pre Vulcanized (Milgerlan) Butyl Rubber Sheet – 4 MM Thick</td><td>15600 kgs (2500 Sq. Mtr)</td><td>Synthetic Butyl Rubber JSR Butyl Grade 268 / Exxon Butyl Grade 268 / Butyl Rubber BK 1675 N</td><td>7644 kgs</td></tr><tr><td>1. Pre Vulcanized (Milgerlan) Butyl Security Strip 1.70 – 2.0 MM Thick</td><td>993.75 kgs (375 Sq. Mtr)</td><td>Synthetic Butyl Rubber JSR Butyl Grade 268 / Exxon Butyl Grade 268 / Butyl Rubber BK 1675 N</td><td>486.94 kgs</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	1. Pre Vulcanized (Milgerlan) Butyl Rubber Sheet – 4 MM Thick	15600 kgs (2500 Sq. Mtr)	Synthetic Butyl Rubber JSR Butyl Grade 268 / Exxon Butyl Grade 268 / Butyl Rubber BK 1675 N	7644 kgs	1. Pre Vulcanized (Milgerlan) Butyl Security Strip 1.70 – 2.0 MM Thick	993.75 kgs (375 Sq. Mtr)	Synthetic Butyl Rubber JSR Butyl Grade 268 / Exxon Butyl Grade 268 / Butyl Rubber BK 1675 N	486.94 kgs
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
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RLA may take consequential action as per Policy / Procedures.															



19	Case No.:10/15/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00135/AM15/	RLA File :05/24/040/00033/AM15/	Lic.No/Date:0510384812 24.04.2014	Defer Date:27.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

20	Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date:10.09.2014
Decision: A D/L No. 46011/220/2005-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

21	Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:27.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC.				

22	Case No.:3/15/87-ALC1/2014	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00128/AM15/	RLA File :02/24/040/00002/AM15/	Lic.No/Date:0210203107 08.05.2014	Defer Date:27.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

23	Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:27.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.				

24	Case No.:1/20/87-ALC1/2014	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:20/87-ALC1/2014 13.08.2014	Status: Deferred
	HQ File :01/87/050/00153/AM15/	RLA File :52/24/040/00022/AM15/	Lic.No/Date:5210041175 30.07.2014	Defer Date: 03.09.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Case considered out of Agenda in NC-7 Meeting No. 20/AM15 held on 13.08.2014:

Norms Committee – 7 considered the request of M/s Puneet Resins Ltd., Mumbai for amendment in the description of Export Product. The details of the case are as under:

Hqrs. F. No.	RLA F. No.	Advance Licence No. and Date
01/87/050/00024/AM15/DES-VII	03/95/040/01048/AM14	0310776314 dated 28.03.2014

2. The case was discussed in detail and accordingly on the recommendation of Technical Authority present in meeting, it was decided to amend the description of Export Product to read as “Vinoprene in different Grades i.e. 650-659 series (containing 38% **Acrylonitrile Butadiene Rubber (NBR)**, 24% **PVC Resin** and 36% **Plasticizers namely Dioctyl Adipate (DOA) / Di-Iso Nonyl Phthalate (DINP) / Tri Octyl Trimellitate (TOTM)**”.

3. Besides this there is no other change in the decision taken in earlier NC Meeting No. 10/AM15 held on 04.06.2014 (Case No. 5/7/87-ALC1/2014).

Meeting ended with thanks to Chair and all participants.


 राम चरण मीणा / R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
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